- (b) and (c) Do not arise.
- (d) No. Sir.

SHRIMATI RATHNABAI SREENI-VASA RAO: Will the Government consider favourably any proposal from other countries to employ Indian labour, especially unemployed and skilled craftsmen, artisans, and lower-paid technicians, and to create a machinery in the Government to facilitate those persons to go to other countries for employment on an assignment basis?

SHRI SURENDRA PAL SINGH: As far as my information goes, there are no such proposals under the consideration of the Government of India.

SHRIMATI SUMITRA G. KUI-KARNI: I would like to know on a matter of principle, now that we have come to know that there is no such proposal and we have not also any preparation, what the attitude would be if some such suggestions are made...

MR. CHAIRMAN This is hypothetical.

SHRIMATI SUMITRA G. KULKARNI: This he can enlighten me whether he will encourage such things or not, because we have surplus labour and technicians and artisans. Would it be possible for us to send them to other countries or not?

SARDAR SWARAN SINGH: No. Sir. We should not encourage such migration.

SHRI MONORANJAN ROY: Do other countries take trainees from our country for heavy machinery and heavy industries?

SHRI SURENDRA PAL SINGH: It is a separate question entirely. I think quite a number of trainees do go from our country to other countries for training.

212. [The Questioners (Sarvashri Lokanath Misra, M. K. Mohta, K. P. Singh Deo, Debananda Amat and Sunder Mani Patel) were absent. For answer vide cols 32-33 infra.]

Allocation of Telco truck chassis to States

*213. SHRI HARSH DEO MALAVIYA:
SHRI N. R. CHOUDHURY:†
SHRI IBRAHIM KALANIYASHRI VITHAL GADGIL:
SHRI SARDAR AMJAD ALI:
SHRI K. B. CHETTRI:
MISS SAROJ PURUSHOTTAM
KHAPARDE:

Will the Minister of HEAVY INDUS-TRY be pleased to state:

- (a) the number of Teleo truck chassis allocated to West Bengal and Maharashtra respectively during the last three years; and
 - (b) the basis thereof?

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THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DAI BIR SINGH): (a) and (b) A statement is laid on the Fable of the House.

Statement

(a) Government do not allocate Teleotruck chassis to various States as they do not control the distribution and sale of the trucks. The number of truck chassis supplied by M/s Teleo through their dealers to West Bengal and Maharashtra during the last three years has been as under:—

		Nα.	No. of truck chassis supplied)		
Year			Vest ngal	Mabarashtra	
1971	••		445	1,250	
1972			536	1,190	
1973		••	419	953	

(b) Supply of truck chassis to the abovementioned States is based on the number of vehicles in operation and demand tor new vehicles in the respective States.

[†]The question was actually asked on the floor of the House by Shri N. R. Choudhury.

SHRI N. R. CHOUDHURY: In this statement the Minister said that supply of truck chassis to the States is based on the number of vehicles in operation and demand for new vehicles in the respective States. In view of this may I know from the Minister how this demand for new vehicles in States is determined and whether the Government has any say in the matter?

SHRI T. A. PAI: The Government has not directly intervened in making allocations to different States. But there has been, of course, a convention followed and the factors that are taken into account are the total number of trucks operating in the dealer's territory, the demand of the dealer based on the orders registered with him and the normal allocation of trucks to the dealer in the immediate past in a particular area. But if any State has brought to our notice that their urgent requirements are not being met under these demands, we have intervened and tried to see that their demands are met.

SHRI N. R. CHOUDHURY: Normally no buyer gets supply of truck chassis in the normal course. Everywhere they will have to pay a premium over the recognised price of that chassis.

Always black-market price is charged by the dealers. May I know from the hon. Minister whether the Government is aware of this and if so what steps they are going to take to stop this type of black-marketing?

SHRI T. A. PAI: The demand has been against a particular type of vehicles for which registration is done, to the extent of 28,000 in excess of what the company is able to manufacture. This demand can be met only by expanding production for which every effort is being made. The situation was not so acute till 1972 when the production of Ashok Leyland and Telco came down. Then the market went up. Since then there are efforts to see that some cornering is done. That is why Telco have insisted that anybody who wants to

go in for these vehicles must deposit Rs. 4,000 each for the first two vehicles and for the third vehicle he will have to deposit Rs. 10,000 so that artificial demands are not created. Again we have recently introduced a rule that a truck that is purchased cannot be transferred in the course of two years so that whoever gets this allotment does not try to make money out of it.

SHRI K. B. CHETTRI: I would like to know the number of vehicles in operation in the respective States and the demand placed by them for the year 1974-75 and also whether the demand placed by the West Bengal Government for the year 1973-74 has been duly fulfilled.

SHRI F. A PAI: I would supply the information to the hon. Member separately, if he is interested in these figures. I do not have them with me at present. So far as the demand by each State is concerned, we would like to see whether the demand is reasonable because we do not want to create artificial scarcity. But the reasonable demands of those who have registered with the dealers in each State are met.

SHRI K. B. CHETTRI: What is the demand of the West Bengal Government?

MR. CHAIRMAN: You cannot put a second question.

DR. V. A. SEYID MUHAMMAD: In Kerala there is a widespread grievance that some of the trucks allotted to that State are snatched away by Haryana and Punjab by means of some clever devices and contrivances practised by their lobbies.

MR. CHAIRMAN: The question does not arise.

DR. V. A. SEYID MUHAMMAD: Is there any substance in this grievance...

MR. CHAIRMAN: The question does not relate to Kerala and is therefore disallowed.